

although a period of six months has already elapsed and upto what date these eligible applicants have been transferred to the HPL's distributor, as stated in the above reply, full particulars thereof ; and

(c) the steps being taken to afford necessary relief to these February, 1979 registered persons at Alka Flames, who are deprived of the issue of Gas connection for no fault of theirs ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) and (b) The new LPG distributor appointed to operate in areas of Anand Niketan, R.K. Puram etc. is in the process of procuring facilities, construction of godown etc. It is expected that this distributor will be commissioned in the next three/four months time. Indian Oil Corporation in the meantime have transferred the waiting list of Alka Flames from Sl. No. 1108 to 1382 to distributors of other oil companies in order to liquidate waiting list upto 7-2-79.

(c) Indian Oil Corporation is ascertaining the slack available with the distributors of other oil companies so that further waiting list can also be transferred.

C.I.L.'s Plan to raise Coal Output

1247. SHRI K. RRADHANI : Will the Minister of ENERGY be pleased to state :

(a) whether the Coal India Ltd. has formulated any plan, long-term or short-term, to raise coal output;

(b) if so, the broad outlines thereof particularly in regard to Orissa coalfields; and

(c) the measures being taken to achieve these targets during the current Plan period ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) During the Sixth Plan period, a substantial increase in coal production is being brought about by the expeditious formulation, approval and implementation of a number of new coal mining projects and reconstruction of existing mines. As a result of these steps, coal production by the Coal India Ltd. has increased from a level of 103.95 MT in 1979-80 to 130.61 M. Tonnes in 1982-83. In 1983-84 a production target of 123 M. tonnes has been fixed for Coal India Ltd.

The following expansion projects/new mines have been approved for further increasing the production from the Talcher and Ib Valley coalfields in Orissa :

Bharatpur OCP	3.00m.t. year.
Jagannath Expansion	1.00 to 2.00 m.t. year.
Belpahar OCP	1.00 m.t. year.
Lajkura OCP	1.00 m.t. year.

(c) In Coal India Ltd. as a whole, in the first three years of the Sixth Plan period, the total investment made in coal sector as a whole has been Rs. 1796.28 crores. In the current year a provision has been made for a further investment of Rs. 1003 crores.

In the Orissa area, the geological exploration work for development of new projects is continuing.

A.I.R. commercial code and code for commercial advertising on T.V.

1248. SHRI SATISH AGARWAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to replies to Unstarred Question Nos. 3547 and 3696 on 16 August, 1983 and 4604 on 22 August, 1983 and state :

(a) the action taken by Doordarshan, AIR, and Film Censor Board and Regis-

trar of Newspapers on communication dated 19th August, 1983 of Ministry of Food and Civil Supplies regarding enforcement of clause 11(3) of the Fruit Products Order 1955;

(b) whether soft drink advertisement over radio/doorarshan specified in annexures to above question dated 16.8.83 contained the statutory notice as required under clause 11(3) of EPO, if not, the reasons therefor;

(c) whether a copy of the AIR Commercial Code and "Code for Commercial advertising on T.V." would be laid on the Table of the House; and

(d) why these codes do not include guidelines meant to prevent violation of clause 11(3) of FPO, 1955 ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Doordarshan and A.I.R. have brought to the notice of all Advertising Agencies clause No. 11(3) of Fruit Products Order 1955 and advised them to adhere to the provisions of this statutory order. The Central Board of Film Certification did not receive the copy of communication dated 19th August, 1983 of the Ministry of Food and Civil Supplies regarding enforcement of clause 11(3) of the Fruit Products Order 1955. They have been advised to take necessary action in this regard. The Registrar of Newspapers for India is not concerned in this matter.

(b) The concerned Advertising Agencies sponsoring advertisements in A.I.R. and Doordarshan have been asked to revise immediately and in any case, not later than 30.11.1983 their advertisement material of all Soft drinks and sweetened aerated water in the light of the provisions of clause 11(3) of Fruit Products Order 1955.

(c) Copies of the Code for Commercial Broadcasting of A.I.R. and the Code

for Commercial Advertising of Doordarshan are available in the Parliament Library.

(d) The Code for Commercial Broadcasting of A.I.R. and the Code for Commercial Advertising of Doordarshan provide broad guidelines as to the acceptability or otherwise of advertisements sought to be booked on the respective commercial service and are not intended to incorporate detailed provisions of all the statutory measures.

Guidelines Followed by Censor Board for Certify Advertisement Films for Soft Drinks etc.

1249. SHRI SATISH AGARWAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the replies given to Unstarred Question No. 1407 on 2 August, 1983, and Unstarred Question No. 4604 on 22 August, 1983 and state :

(a) whether advertisement films for soft drinks contain statutory notice that advertised soft drinks do not contain any fruit juice as required under Fruit Products Order 1955; and

(b) whether a copy of up-to-date rules and guidelines for examining advertisement films will be laid on the Table and reasons why these do not contain rules for enforcement of provisions of Fruit Products Order 1955 stated above ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b) Section 5B of the Cinematograph Act 1952 reads as follows :-

"5B. (1) A film shall not be certified for public exhibition if, in the opinion of the authority competent to grant the certificate, the film or any part of it is against the interests of the sovereignty and integrity of India, the security of the State, friendly relations with foreign States,